

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 290 of 2010 (Sou Motu)

**Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member**

Date of Hearing: Suo Motu

Date of Order: 15.2.2011

In the matter of:

Injection of power by LANCO Amarkantak Thermal Power Station into the regional grid as Unscheduled Interchange in contravention of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

And

In the matter of:

Western Regional Load Despatch Centre

.....**Respondent**

INTERIM ORDER

In response to our order dated 12.11.2010, the respondent has filed its reply vide affidavit dated 2.12.2010. After perusal of the reply, we direct the respondent to submit the following additional information for consideration of the issue raised in the show cause notice:

- (a) The relevant regulation or legal provision under which Western Regional Load Despatch Centre allowed injection of infirm power as unscheduled interchange (UI) in December 2008.
- (b) Details of MW injections in each time block of the day in respect of Unit I of the generating station from the date of its synchronization on 1.5.2009 till the date of commercial operation of the unit on 9.4.2010 and in respect of Unit II



of the generating station from the date of its synchronization on 22.2.2010 till date or till the date of commercial operation if already declared.

2. The respondent is directed to submit the above information by 25.2.2011.

Sd/-

(M.Deena Dayalan)
Member

Sd/-

(S.Jayaraman)
Member

Sd/-

(Dr. Pramod Deo)
Chairperson

